

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 210
IB-3489/ND/2019**

IN THE MATTER OF:

M/s. Himalayan Ales Pvt. Ltd.

...PETITIONER

Vs.

M/s. Zedx Hospitality Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 01.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-Creditor :Ms. Bhawani Singh, Advocate.
For the Respondent/Corporate-Debtor :**

ORDER

Heard the submissions made by the Ld. Counsel for the operational creditor. No one has represented the corporate debtor at the time of hearing of the matter. Ld. Counsel for the operational creditor has submitted that he has moved an application for withdrawal of the matter. Registry may take steps to list the matter for hearing and disposal of the application. Post the matter to
15th March, 2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Annu)